THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) No. Sir.

(b) Declaration of any force as an Armed Forces of the Union is done in consideration of the factors like its role, duties to be assigned, manner of functioning etc.

Separate State for Chhatisgarh

- †2210. SHRI JHUMUK LAL BHENDIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Prime Minister had assured the people of Chhatisgarh at a public meeting in Bhilai, to give final shape to the creation of separate Chhatisgarh State by bringing a Bill in the first session of Parliament;
 - (b) if so, the reasons for not any action in this regard;
 - (c) by when the Bill in this regard would be brought; and
 - (d) by when the status of separate State is likely to be accorded to Chhatisgarh?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) The Prime Minister did refer in his public meetings to the early creation of a separate State of Chhatisgarh.
- (c) to (d)The Madhya Pradesh Reorganisation Bill, 1998, which had been introduced in the Lok Sabha in December, 1998, lapsed with the dissolution of one 12th Lok Sabha. The procedure prescribed in article 8 of the Constitution of India is required to be followed afresh. The Bill providing for the creation of Chhatisgarh will be referred to one State Legislature shortly. Further necessary action will be taken on receipt of the State Legislature's view.

Modernisation of Madhya Pradesh Police

- †2211. SHRI JHUMUK LAL BHENDIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the resources being provided to Madhya Pradesh, the largest State of the country, for modernisation of Police force and the amount provided by the Central Government during the current financial year;
 - (b) whether the said amount is sufficient; and
- (c)if not, whether provision of more funds and resources, for carrying out the modernisation work, is being contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) 'Police' being a state Subject as per the Seventh Schedule to the Constitution of India, it is primarily the responsibility of the State

[†]Original notice of the Question was received in Hindi.